

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.248/MP/2023

Subject : Petition under Section 11 read with Section 79 of the Electricity Act, 2003, seeking directions to Gujarat Urja Vikas Nigam Limited (GUVNL) to pay the cost of imported coal used by GMR Warora Energy Limited, for generation and supply of power to GUVNL, pursuant to the Ministry of Power's statutory directions dated 26.5.2022 issued under Section 11 of the Electricity Act, 2003, and the Clarification dated 21.3.2023

Petitioner : GMR Warora Energy Limited (GWEL)

Respondent : Gujarat Urja Vikas Nigam Limited (GUVNL)

Date of Hearing : **29.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, GWEL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Ms. Srishti Khindaria, Advocate, GUVNL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought an additional week to file a response to the Respondent/GUVNL's note of submissions.

2. The learned counsel for the Respondent/GUVNL submitted that in terms of the directions issued vide the Record of Proceedings dated 12.2.2026, GUVNL filed its note of submissions, pointing out that various discrepancies in the documents annexed by the Petitioner to substantiate its claim of import of coal, on 17.3.2026, and the Petitioner had thus more than a month to file its response.

3. Considering the above, the Commission granted the Petitioner a week to file its response/note of submissions.

4. The Petition will be listed for hearing on **16.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

